

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated: **18 DEC 1995**

Application No. **2124 of 1995.**

Applicant(s) : **Chowri Mariddas and another.,**

V/s.

Respondents : **The Secretary, Ministry of Railways,
New Delhi and four others.,**

To

1. **Sri.M.S.Anandaramu, Advocate,
No.27, First Floor, First Cross,
Chandrashekhar Complex,
Gandhinagar, Bangalore-560 009.**

2. **Sri.A.N.Venugopala Gowda, Advocate,
No.8/2, Upstairs, R.V.Road, Bangalore-4.**

Subject:- Forwarding of copies of the Orders passed by
Central Administrative Tribunal, Bangalore-38

-x-x-x-

A copy of the Order/Stay Order/Interim Order,
passed by this Tribunal in the above mentioned application(s)
is enclosed for information and further necessary action.
The Order was pronounced on Sixth December, 1995.

Issued on

18/12/95

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V
Deputy Registrar
for Judicial Branches.

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

ORIGINAL APPLICATION No.2124/1995

WEDNESDAY, THIS THE 6TH DAY OF DECEMBER, 1995

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI V. RAMAKRISHNAN .. MEMBER (A)

1. Sri Chowri Mariadas, 60 years,
S/o Mariadas,
Retired Guard-C,
South Central Railway, Hubli,
Residing at No.137, Railway Line,
Station Road, Sholapur-413001.
2. Mohd. Hussain Sab, 60 years,
Retired Driver,
South Central Railway, Hubli,
Residint at No. 50, At Post Khanapur,
Dist. Belgaum. Applicants
(By Advocate Shri M.S. Anandaramu)

vs.

1. The Union of India, rep. by its
Secretary, Ministry of Railways,
Rail Bhavan, New Delhi.
2. The Chairman, RailWay Board,
Rail Bhavan, New Delhi.
3. The General Manager, Southern
Railway, Park Town, Madras.
4. The General Manager, South Central
Railway, Secunderabad, Andhra Pradesh.
5. The Divisional Personnel Officer,
South Central Railway, Hubli. Respondents
(By Advocate Shri A.N. Venugopal Gowda,
Standing Counsel for the Railways)

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman :


Heard both sides. The controversy herein is
already covered by the decision of our bench in O.A. No.
1037/1995, disposed off on 15.4.1995.

2. Following the same, we make an order that the
outcome of this application will follow the decision of
the Supreme Court in pending SLP No.10373 of 1993.

3. With this order, this application stands disposed off finally. No costs.

Sd/-

Sd/-

(V. RAMAKRISHNAN)
MEMBER (A)

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

TRUE COPY

Shyam (8/12/91)
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

